



2026:AHC-LKO:10963

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 91 of 2026

Arvind Kumar And 51 Others

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue
Lko. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prince Lenin
Counsel for Respondent(s)	:	C.S.C., Harsh Vardhan Mehrotra, Mohan Singh, Utkarsh Vardhan Singh

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Prince Lenin, the learned counsel for the petitioner, Sri Rahul Shukla, the learned Additional Chief Standing Counsel for the State of U.P., Sri Mohan Singh, the learned counsel for the Gaon Sabha and Sri Gaurav Mehrotra, learned Senior Advocate assisted by Sri Utkarsh Vardhan Singh and Ms. Shreya Agarwal, the learned counsel for the opposite party no. 9.

2. By means of the instant writ petition purportedly filed in public interest, 52 petitioners have sought issuance of a direction to the State Government for conducting a high level enquiry into the illegal, unlawful transfer of government land by the opposite parties no. 6, 7 & 8 by forging the signatures of members of Gram Panchayat Aladadpur, Haidergarh, District Barabanki.

3. Several preliminary objections were raised by the learned counsel for the opposite parties in response to which the learned counsel for the petitioners has stated that he does not want to press the writ petition and he has sought liberty for

availing statutory remedy available to the petitioners.

4. Accordingly, the writ petition is ***dismissed*** with the aforesaid liberty.

February 12, 2026
Pradeep/-

(Subhash Vidyarthi,J.)